

- (c) whether there have been follow ups with States, post meeting;
- (d) whether States have been given adequate representation to voice their grievances; and
- (e) when is the next Inter-State Council meeting going to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The Inter State Council (ISC) meetings are held in cameras as per the Presidential Order dated 28th May 1990 and the Record Note of Discussions of the ISC meetings are classified as Confidential'. Action Taken Reports have been prepared based on the latest status reports received from the respective ministries/Departments. Necessary follow up with State have been made based on the record of the discussions.

(d) Chief Ministers of States, Chief Ministers of Union Territories having a Legislative Assembly and Administrators of Union Territories not having a Legislative Assembly are members of the ISC. All the members of the Council present at the ISC meeting held in July 2016, expressed their views on the agenda items and matters important to their States/UTs.

- (e) The next Inter-State Council meeting is not decided.

Plan for safe return of Kashmiri Pandits

†1657. SHRI PREM CHAND GUPTA:

SHRIMATI MISHA BHARTI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has formulated any plan for safe return of Kashmiri Pandits to their homes, who were displaced from Kashmir Valley;
- (b) if so, the details thereof;
- (c) the number of households who were rehabilitated in the valley during the last three years and the details of assistance provided to them by Government; and
- (d) the details of steps taken or proposed to be taken by Government for safe return of Kashmiri Pandits to valley in view of their safety and rehabilitation in the valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The Government has taken various steps

for the return and rehabilitation of Kashmiri migrants. A Rehabilitation Package was announced by the Government in 2008 for return and rehabilitation of Kashmiri migrants, which provided for many comprehensive facilities for the migrants *e.g.* provision of 6000 State Government jobs (3000 jobs with Central funding and 3000 jobs with State funding), financial assistance for purchase/ construction of houses, construction of transit accommodations, continuation of cash relief to migrants, scholarship to students, assistance for self-employment, assistance to the agriculturists and the horticulturist, waiver of interest on unpaid loan, etc. The Package is being implemented by the State Government of Jammu and Kashmir. So far State Government jobs have been provided to 1719 migrant youths, two families have availed financial assistance for construction of houses, and all the targeted 505 transit accommodations have been constructed in the Kashmir valley.

Besides, the Government of India has approved another package, on 18th November 2015, for providing additional 3000 State Government jobs to the Kashmiri migrants and construction of 6000 transit accommodations in the Kashmir Valley for the Kashmiri migrants to whom State Government jobs have been provided/ will be provided. The State Government of Jammu and Kashmir has been requested to take necessary action to implement the package at the earliest.

People arrested for alleged Maoist links

1658. SHRI K.K. RAGESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of people arrested for alleged Maoist links during the last three years; and

(b) how many among them are from ST and SC communities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The number of people arrested for alleged LWE activities are as follows:

Year	LWE arrested
2013	1170
2014	1381
2015	1412
2016 (Upto Nov.15)	1261